

Wickless Stoves

2989. SHRI KAMAL NATH:

SHRI M. RAMGOPAL
REDDY:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Indian Institute of Science, Bangalore has developed a wickless stove with a 60 per cent thermal efficiency and long time flame per litre of kerosene;

(b) if so, the salient features thereof; and

(c) the steps taken to manufacture these stoves on a commercial basis?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) to (c). Yes, Sir. The Institute has claimed that the stove is not pressurised by pumping and is without smell during operation. Tests at the Institute indicate that the stove has a thermal efficiency of 60 per cent at normal cooking rate which is superior to existing wick stoves and compares well with pressure stoves. The manufacturing know-how has been passed on to a small scale firm. Further engineering development is under progress at the Institute.

Third Wage Board for Sugar Industry

2990. SHRI KAMAL NATH: Will the Minister of LABOUR be pleased to refer to Unstarred Question No. 553 on 19 August, 1981 regarding setting up of Third Wage Board for Sugar Industry and state:

(a) whether any decision has been taken in the matter; and

(b) if so, the salient feature of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):

(a) Not yet, Sir.

(b) Does not arise.

Manufacturing of T V sets, Radios, and Tape Recorders by Electronics Industry

2991. SHRI KAMAL NATH: Will the PRIME MINISTER be pleased to state:

(a) whether prices of T.V. Sets, radios and tape recorders can be reduced substantially if the electronics industry is permitted to manufacture these goods on a mass scale;

(b) if so, whether electronics industry has requested Government to permit import of components for the aforesaid items under open general licence; and

(c) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) Yes, Sir.

(c) The request of the electronics industry is under examination.

Paucity of experienced administrators

2992. SHRI KAMAL NATH:

SHRI V. S. VIJAYA RAGHAVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have been feeling a paucity of experienced administrators;

(b) if so, whether this is telling upon the quality of administration

and preventing better deployment of talent to achieve quick and positive results;

(c) if so, how Government propose to meet this shortage and attract better talent in its services; and

(d) whether Government propose to take steps to provide better emoluments and facilities to persons serving in senior positions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir.

(b) and (c). Do not arise.

(d) The present pay structure of the Central Government employees, including senior officers, is based on the recommendation of the Third Pay Commission. The Pay Commission did not recommend payment of any dearness allowance to senior officers. However, considering substantial erosion in their salaries on account of rise in prices, in March, 1979, Government decided to pay *ad hoc* dearness allowance to senior officers also. This has improved the emoluments of officers at senior levels. With effect from 1st January, 1982, a Group Insurance Scheme for all Central Government employees will also begin to operate. This provides the following insurance cover during service and cash amount at the time of retirement.

	Insurance Cover	Cash benefit after 35 years of service
	Rs.	Rs
Group 'D'	10,000	23,460
Group 'C'	20,000	46,920
Group 'B'	40,000	93,840
Group 'A'	80,000	1,87,680

The cash benefit will be proportionate to the length of service.

News Item 'Anomalies in House Tax criticised'

2993. SHRI DIGAMBER SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned 'Anomalies in house tax criticised' appearing in the 'Indian Express' New Delhi dated 11 November, 1981;

(b) if so, reaction of Government thereto; and

(c) the steps Delhi Municipal Corporation propose to take to abide by the decision of the Supreme Court in the matter of levy of Property Tax instead of continuing the present system of rent 'actually received' or 'receivable' and thus save considerable harassment being caused to the house owners apart from the pressure tactics employed by the DMC Inspecting and Assessing Staff?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). Government have seen the news item published in the Indian Express, New Delhi dated the 11th November, 1981. Government are